

PRACTICE NOTE No. 36

Advocates and parties appearing in-person are hereby informed that where the evidence in any matter is directed to be recorded on commission, and where it is desired that the commission will function outside the Court premises, the Advocates for the parties shall, before being permitted to do so, record their consent before the Court to the use of photocopies of original documents before the Commissioner. Where originals are required to be shown to the witness, the commission shall function only within the designated premises of the High Court and in no other place.

It is further directed that where original documents have been returned to any Advocate for safe custody and preservation, these documents shall be kept available for production before the Court as and when required at the hearing of the matter till the disposal of the matter, the appeal, or the expiry of the period provided for the appeal as the case may be. This shall apply whether or not a formal undertaking to that effect is given by the Advocate concerned.

DATED THIS 30th DAY OF APRIL, 2014.

Sd/-

High Court, Original Side,)
Bombay.)
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(D.V.SAWANT)
Registrar, (O.S.)/
Prothonotary & Senior Master,
High Court, Bombay.